

भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India
[प्रशासन एवं कार्मिक अनुभाग/ A&P Section]

क्रमांक ए-12/6/(1)/2022-ए पी (ई-6130)

दिनांक: 11.05.2023

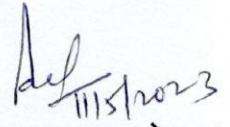
सूचना

वर्ष 2023 के लिए ट्राई में इंटरनशिप

योग्य छात्रों से 'ट्राई इंटरनशिप दिशानिर्देश, 2017' के संदर्भ में, इंटरन आवेदन आमंत्रित किए जाते हैं।

2. इच्छुक एवं पात्र छात्र, 'ट्राई इंटरनशिप दिशानिर्देश, 2017 (प्रतिलिपि संलग्न) के पैरा 5 के अनुसार 31 मई, 2023 तक आवेदन कर सकते हैं। आवेदन की हार्ड कॉपी निम्नलिखित पते पर डाक द्वारा भेजी जा सकती है।

उप सलाहकार (मानव संसाधन)
भारतीय दूरसंचार नियामक प्राधिकरण
महानगर दूर संचार भवन
जेएल नेहरू मार्ग (ओल्ड मिनटो रोड)
जाकिर हुसैन कॉलेज के पास
दिल्ली-110 002


(विनय कुमार गोयल)
उप सलाहकार (मा. स.)
दूरभाष: 011-23664-189

भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India
[प्रशासन एवं कार्मिक अनुभाग / A&P Section]

No. A-12/6/(1)/2022-A P (E-6130)

Date: 11.05.2023

NOTICE

INTERNSHIP IN TRAI FOR THE YEAR 2023

In terms of 'TRAI Internship Guidelines, 2017', intern applications are invited from eligible students.

2. Interested and eligible students may apply as per the para 5 of the guidelines (Copy attached) **latest by 31st May, 2023**. Hard copy of the applications may be sent by post to the following address:

Deputy Advisor (HR)
Telecom Regulatory Authority of India
Mahanagar Door Sanchar Bhawan
J.L. Nehru Marg (Old Minto Road)
Next to Zakir Hussain College
Delhi-110 002.

Del 11/5/2023
(विनय कुमार गोयल)
उप सलाहकार (मा. स.)
दूरभाष: 011-23664-189



सत्यमेव जयते

TELECOM REGULATORY AUTHORITY OF INDIA
Mahanagar Doorsanchar Bhawan, J.L. Nehru Marg,
(Old Minto Road) Next to Zakir Hussain College,
New Delhi-110002



F.No.1-20/2015-A&P

Date: 20.12.2017

SUBJECT: INTERNSHIP GUIDELINES OF TELECOM REGULATORY AUTHORITY OF INDIA

1. Object and Purpose:

(a) Telecom Regulatory Authority of India (TRAI), New Delhi is a statutory body set up under an Act of Parliament viz. TRAI Act, 1997. TRAI has been established to regulate the Telecommunication Services and to protect the interest of service providers and consumers. TRAI also seeks to promote and ensure orderly growth in the telecom sector and matters connected therewith or incidental thereto. The functions relating to regulation of Broadcasting and Cable Services Sector have also been entrusted to TRAI since 2004. In order to execute various policies / recommendations / papers, TRAI needs to attract talent from the fields of Technology, Law, Economics and Public Policy.

(b) Several academic institutions and young scholars have expressed a desire to contribute to TRAI projects. TRAI is of the view that an Internship Programme will ensure interaction of the Authority with young Indian scholars with brilliant academic background from reputed academic institutions in the country and abroad.

(c) Interactions with young scholars will provide fresh ideas and research support from the field of academics. At the same time, it will provide an opportunity to young scholars to contribute towards projects of national importance and also provide an insight into working of the government.

2. Short Title and Commencement:

- (a) *These Guidelines may be called **TRAI Internship Guidelines, 2017.***
(b) *They shall come into force with immediate effect.*

3. DEFINITIONS:

Unless the context requires otherwise, following words shall have the meaning attributed to them in these guidelines:-

- (a) "Authority" means Telecom Regulatory Authority of India including its Regional Offices.
- (b) "Sponsoring Institution" means the Academic Institution, in which the applicant is currently studying or has recently passed out from.
- (c) "Applicant on Internship" is a person, who wants to work for mutual benefit with the Authority, on a full-time basis with the sole purpose of enriching his knowledge in the area of expertise.
- (d) "Area of Expertise" means the subject or area in which the Applicant possesses expertise and wants to enrich it further.

4. ELIGIBILITY

- (a) Indian students from recognized universities in India or abroad who have secured at least 60% marks in the last held degree or certificate examination and :-

who have completed education under 10+2+3 pattern of education i.e. students who have completed 15 years of formal education

or

who are pursuing 4th year in the Engineering stream in the 10+2+4 pattern of education

or

who are pursuing 4th or 5th year in the integrated degree course or dual degree of 10+2+5 pattern of education

or

who have completed 2nd year Engineering or Science course in any IIT or NIT

or

who have completed 2nd year in the law degree course from National Law Universities

or

who have completed intermediate course of Institute of Cost Accountants of India (ICAI) and secure 60% or more marks.

or

who are pursuing M. Tech/M. Engg./MCA in any IIT or NIT.

- (b) The qualifications may be relaxed in deserving cases based on the needs of the Authority on the recommendations of Secretary, TRAI and prior approval of Chairperson.

- (c) Possessing minimum qualifications as above shall not guarantee Internship in TRAI. Candidates having exposure in the area of intended internship with good academic background and having higher qualification, based on need shall be given preference.

5. HOW TO APPLY

(a) Interested and eligible students must send their applications, CV, areas of work interest along with two references in the prescribed application form. These applications need to be sponsored by the Institution of the candidate seeking internship. From time to time, the Authority may also put out notice on its website requesting Intern applications.

(b) In case a candidate is willing to pursue his/her internship in a specific Regional Office, application/ CV may be sent by post or submitted to the Advisor (A).

(c) Regional Offices/Hqs can also identify interns for specific area based on enquiry from academic institutions

6. SELECTION :

(a) After the preliminary scrutiny regarding eligibility, the applications of shortlisted candidates will be placed before the committee constituted for selection. In case of Regional Offices, the shortlisted applications will be forwarded to Regional Offices keeping in view the preference of location of candidates.

(b) Selection Committee at Headquarters as well as at ROs will be constituted with the approval of Secretary, TRAI consisting of Advisor (A) and Advisor (Legal/Finance).

(c) The selection committee may conduct personal or telephonic interview, if required. No TA / DA shall be paid to candidates for attending the personal interview.

(d) In case any relaxation is required the same shall be placed before Secretary, TRAI for approval.

7. DURATION OF INTERNSHIP

(a) The minimum duration of internship shall be of eight weeks/two months, extendable up to three months, depending on the requirement of the Authority and time the intern is willing to spend with the Authority.

(b) Extension beyond three months shall be permitted only in exceptional cases on the recommendations of Advisor (A) and with prior approval of the Secretary, TRAI.

(c) The maximum duration of internship for students of Institute of Cost Accountants of India and M. Tech/ M. Engg/MCA, shall be of six month.

8. CODE OF CONDUCT :

The Intern appointed by the Authority shall observe the Code of Conduct of TRAI, which shall include but will not be limited to, the following:

- (a) The Intern shall follow the rules and regulations of the Authority that are in general applicable to employees of the Authority.
- (b) The Intern shall follow the confidentiality protocol of the Authority and shall not reveal to any person or organization confidential information on the Authority, its work and its policies.
- (c) Interns may, with the prior permission of the Authority, present their work to academic bodies and at seminars and conferences. However, even for this purpose information that is confidential to the Authority cannot be revealed under any circumstances.
- (d) Any papers and documents written and/or published by the Intern should carry the caveat that the views are the personal views of the Intern and do not represent or reflect the views of the Authority.
- (e) Interns will follow the advice given to them by the Authority regarding representations to third parties.
- (f) In general an Intern may not interact with or represent the Authority vis-à-vis third parties. However, some Interns may specifically be authorized to interact with third parties on behalf of the Authority depending on the nature of their roles and responsibilities.
- (g) No Intern shall interact with or represent the Authority to the media (print and electronic).
- (h) Interns will conduct themselves professionally in their relationship with the Authority and the public in general.

9. PLACEMENT :

- (a) The interns would be attached with one of the officers of Advisor Level in the concerned Division of the Authority.
- (b) The internship is neither a job nor an assurance of a job with the Authority.

10. SUBMISSION OF PAPER:

(a) Work plans and work schedules shall be developed by the supervisor and the Interns shall invariably adhere to the same.

(b) The interns will be required to submit a Report/Paper on the work undertaken at the end of the internship to the respective Dy/Jt. Advisor which shall be countersigned by the concerned Advisor at Regional Office/Hqs. as acceptance of successful completion of Internship.

11. TOKEN REMUNERATION :

(a) Interns will be paid a token remuneration @ Rs.10,000/- four week/per month per intern.

(b) Interns who are taken in after relaxation to the qualification outlined in para 4 (b) shall not be paid any remuneration.

(c) The remuneration shall be paid after the completion of Internship on submission of Report duly accepted by the Dy/Jt. Advisor and countersigned by the Advisor at Hqs/Regional Office.

12. CERTIFICATE OF INTERNSHIP:

Certificates will be issued by the HQs or respective Regional Office to the interns on the completion of Internship and submission of Report duly countersigned and accepted by the competent authority as stated above in Para 9 (ii).

13. TERMINATION:

(a) The Authority may disengage from the Intern if the Authority is of the view that the services of the Intern are no more required.

(b) The Authority may terminate the services of the Intern at any time without assigning any reasons and with immediate effect.

(c) If the Intern decides to disengage from the Authority, he should provide 2 weeks' prior notice. However, the Authority may in certain cases, particularly interns who plan to stay for more than 2 months, prescribe a notice period of up to one month. Notice period may be waived from time to time by the supervisor depending on the role of the Intern.

(d) Upon termination, the Intern must hand over to the Authority, any papers, equipments or other assets which might have been given to the Intern by the Authority in course of his work with the Authority. This will include any badges or ID Cards which may have been issued to the Intern.

(e) If it comes to the notice of the Authority that the person whose services have been terminated by the Authority continues to act in a manner which gives an impression that he is still working for the Authority, the Authority shall be free to take appropriate legal action against such person.

14. POWER TO REMOVE DIFFICULTIES:

Chairperson or his appointed representative shall have the power to remove any difficulty in the way of the implementation of these guidelines.

R. Tiwari

(Rajiv Ranjan Tiwari)
Advisor (Admn & IR)

ANNEXURE-1

APPLICATION FOR INTERNSHIP WITH TELECOM REGULATORY AUTHORITY OF INDIA (Please use dropdown options, wherever provided)				
1	Name of the Applicant			
2	Name and Address of Sponsoring Institution with contact details			
3	Date of Birth(MM/DD/YYYY)			
4	Gender			
5	Educational Qualifications	Graduation	Post Graduation	Any other
	Degree			
	Subject			
	Institute			
	Place			
	Year of Passing			
	% of Marks			
6	Period of Internship	From Date	To Date	
		Option 1	Option 2	
7	The place of Internship (TRAI headquarters or Regional Offices)			
8	Please specify the area of expertise , in which Internship is intended			
9	Respective years of Experience			
10	Any other			
11	Total Years of Experience			
		Address	e-mail ID	
12	Contact details	Phone (Prefix STD Code)	Cell No.	
13	Applicant to write in Max 75 words as to why he /she would like to engage in Internship with TRAI and also how TRAI will benefit from their working.			
14	Projects Undertaken			
15	Project Preferences			
16	Current Research (for research students only)			
17	Two References and their contact details			